CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 439/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the period from COD till 31.03.2029 for the Transmission Project developed under "Transmission Scheme for Evacuation of 4.5 GW RE Injection at the Khavda PS under Phase II - Part D".
Petitioner	:	Torrent Power Grid Limited (TPGL).
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and 10 Others.
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Saunak Kumar Rajguru, Advocate, TPGL Shri Palash Moolchandani, Advocate, TPGL Shri Pradyumn Sharma, Advocate, TPGL

Record of Proceedings

The matter was called out for a virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the Petitioner has filed its compliance affidavits, furnishing the additional information/clarification sought vide the previous Record of Proceedings dated 9.9.2026. Learned counsel further prayed for grant of interim tariff @ 90% in accordance with Regulation 10(3) of the 2024 Tariff Regulations.

3. After hearing, the Commission directed as under:

i) The Respondent(s) to file their respective replies, if any, within a week, as a last opportunity, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;

ii) CTUIL is directed to submit the following information, on an affidavit, within two weeks:

a) As per CTUIL OM dated 2.1.2024, the implementation timeframe of the instant transmission asset is in line with the commissioning timeframe of Khavda

Phase-II (Part A to C). Provide the details of the SCOD of the instant transmission asset;

b) Whether CTUIL has modified the SCOD of the instant transmission asset, if so, furnish the reasons along with supporting documents for the same.

iii) The Petitioner is directed to furnish the following information, on an affidavit, within two weeks with an advance copy to the Respondent(s):

a) The Petitioner has furnished the WRLDC Trial-run Certificate with respect to the LILO of the 400 kV Pirana (PG) - Pirana (Torrent) D/C line at Ahmedabad Sub-station. Submit a copy of the WRLDC Trial-run Certificate with respect to the 400 kV Line bays under the upgradation works;

b) As per Regulation 101 of the 2024 Tariff Regulations, the Petitioner is required to procure equipment(s), works and services through a transparent process of competitive bidding. Clarify whether the procurement of the equipment(s), works and services pertaining to the instant Petition was undertaken through competitive bidding. If so, submit the details of the bidding process, including the tender documents, details of the bidders, comparative statement of bids received and the letter of award/work order.

c) Details of the cost awarded to the contractual agency for the project, along with justification for the variation between the awarded cost and the estimated completion cost.

d) The Auditor's Certificate dated 22.5.2026 does not reflect the estimated expenditure to be incurred after 31.3.2026, whereas the Petitioner has also claimed the Additional Capital Expenditure for the FY 2026-27. Submit a revised Auditor's Certificate.

e) Revised Form-5 mentioning the item-wise details of the estimated cost and the corresponding quantities with respect to the instant transmission project.

f) Detailed statement explaining the cost variation between the original estimated cost vis-à-vis the estimated completion cost.

4. The matter will be listed for further hearing on **10.11.2026.**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)